

Survey conducted by Central Medical Agencies re. Quality of Fish consumed by people of Calcutta

1453. DR. SARADISH ROY: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether his Ministry's attention has been drawn to the survey conducted by Central Medical Agencies in Calcutta that 27 per cent of the fish consumed by people in Calcutta is affected by dangerous germs;

(b) if so, the salient points of the survey; and

(c) the reactions of the Government thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) to (c). Information is being collected and will be furnished as soon as it becomes available.

Stoppage of Central Assistance for Rehabilitation in West Bengal

1454. SHRI R. N. BARMAN: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Central Government have finally disowned the responsibility of rehabilitating the persons who have come from the erstwhile East Bengal;

(b) whether the Centre has stopped giving any aid to the West Bengal Government for this purpose; and

(c) if so, the reasons for this and whether the Centre has adopted the same criteria for dealing with the persons who are now in Rajasthan and who have come from Pakistan and if not, the reasons for this discrimination?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Persons who came from Pakistan into Rajasthan during the 1971 conflict are being given temporary relief assistance pending their return to Pakistan.

Steps taken for reinstatement of Railway Employees and payment of D.A. to Government Employees

1455. SHRI MADHU LIMAYE: Will the Minister of LABOUR be pleased to state:

(a) whether it is not the responsibility of the Ministry to promote labour welfare in all spheres of our economy, both public and private;

(b) if so, the steps taken by the Labour Ministry to secure reinstatement of victimised Railway employees, not accused or convicted of violence and sabotage, for participation in the May 1974 strike;

(c) the initiatives taken by the Ministry to secure implementation of the Third Pay Commission's recommendation in respect of payment of D.A. and thus ensure payment of all D.A. instalments due to the Central Government employees as of now; and

(d) if no such steps and initiatives have been taken, the reasons for the Ministry's inaction?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) The Ministry of Labour is generally responsible for promoting welfare of industrial workers covered by the Industrial Disputes Act and other labour laws.

(b) The matter has been taken up with the Ministry of Railways.

(c) and (d). This is the concern of the Ministry of Finance.